

1	2	3
28.	Dadra and Nagar Haveli	Rs. 23.00 p.d. (15.12.92)
29.	Delhi	Rs. 57.50 p.d. (1.8.94)
30.	Daman and Diu	Rs. 22.00 p.d. (19.3.93)
31.	Lakshadweep	Rs. 30.00 p.d. (1.1.93)
32.	Pondicherry	
	(i) Pondicherry Region	Rs. 14.00 p.d. (15.12.89)
	(ii) Mahe Region	Rs. 12.00 p.d. for light work Rs. 15.00 p.d. for hard work (18.2.87)
	(iii) Yanam Region	Rs. 11.00 p.d. (15.3.88)
	(iv) Karaikal	Rs. 14.00 p.d. or 7 litre paddy Rs. 4.90 p.d. (31.1.90)
33.	Central Sphere	Rs. 46.62 p.d. (1.4.95)

[English]

Bank Loans for Small Tea-Growers

5361. SHRI R. SURENDER REDDY : Will the Minister for FINANCE be pleased to state :

(a) whether the small tea-growers, especially those in Southern region, are presently facing credit constraints and they have no easy access to the loans advanced by the National Bank for Agriculture and Rural Development (NABARD) and other nationalised banks;

(b) if so, the reasons therefor;

(c) whether the financial and other problem faced by the small tea-growers, was discussed at the meeting convened by the Chairman of the NABARD, Madras, during December, 1994 which was attended by the representatives of Tea Board, tea industry, tea planters and the nationalised banks;

(d) if so, the details of the matters discussed and the decisions arrived at therein;

(e) whether the NABARD and the other nationalised banks have formulated any proposal for advancing higher quantum of loan to the small tea-growers for improving quality of tea, increasing production and boosting the export of tea; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). National Bank for Agriculture and Rural Development (NABARD) has reported that small tea growers particularly those in Southern region are not presently facing any constraints with regard to obtaining loans from banks with NABARD refinance support.

(c) and (d). As part of the discussions NABARD has been organising with user industries in various parts of the country, the Chairman of NABARD met the representatives of the Tea Board, Tea Industry and Banks at Madras on 7th December, 1994 to sort out the problems of South Indian Tea Industry. It was decided in the meeting that the various

tea associations would indicate the date and month for annual revision of unit cost and also submit proposals for revision two months in advance thereof, and NABARD would accordingly revise the unit cost after field testing, if necessary. It was also decided that labour cost would be revised upwards, atleast for the small farmers initially. Further, NABARD was requested to take with RBI the issue of waiver of guarantee cover for loans issued to tea industry. NABARD was also requested to take up with State Governments reduction of sales tax on tea sold in the auction centres.

(e) and (f). The representatives of tea industry were requested to increase the growth rate of tea production keeping in view the present price trend. To recapture the outside market, some new and attractive packaging of tea for export were also suggested. A few schemes such as crop diversification for small growers in the area have been launched to enable the small growers to sustain themselves.

Textile City

5362. SHRI DHARMABHIKSHAM : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government propose to establish a Textile city in A.P.; and

(b) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) and (b). The Apparel Export Promotion Council under the Ministry of Textiles has proposed to set up a textiles city in A.P. Negotiations are in progress with the Government of A.P.

Landing Charges

5363. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the names of the private airlines that have been defaulted in payment of landing charges, aviation fuel cost and other dues to the Government; and

(b) the steps the Government propose to take to realize these dues?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) East West Airlines, Damania Airways, Jet Airways, Sahara India Airlines, MG Express, Continental Aviation, Jagson Airlines, Saraya Aviation Pvt. Ltd., India International Airways, Trans Bharat Aviation Pvt. Ltd., NEPC Airlines, Archana Airways, Delhi Gulf Airways, Cosmos Flights Ltd., Raj Aviation, Citylink Airways and Mals Deoghar Airways.

(b) Airports Authority of India has filed a civil suit on 16.8.94 in the Bombay High Court against M/s Continental Aviation for the recovery of dues. M/s East West Airlines have been served a show cause notice to clear the dues at the earliest.

In respect of other Air Taxi operators, most of the dues are current and they have been reminded to clear at the earliest.